

Central Administrative Tribunal
Principal Bench

O.A.No.3130/92

Hon'ble Mr. Justice K.M.Agarwal, Chairman
Hon'ble Mr. R.K.Ahooja, Member(A)

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New Delhi, this the 27th day of January, 1998

Shri S.K.Kundra
Senior Departmental Representative
Income Tax Appellate Tribunal
Jaipur. ... Applicant
(By Shri Sant Lal, proxy of Shri G.D.Bhandari, Advocate)
Vs.

1. Union of India
through the Secretary
Department of Revenue
Ministry of Finance
North Block
New Delhi.
2. Central Board of Direct Taxes
through its Chairman
North Block
New Delhi. ... Respondents
(By Shri R.C.Srivasthava, Departmental Representative)

O R D E R (Oral)

Hon'ble Mr. Justice K.M.Agarwal, Chairman

The learned counsel for the respondents has submitted before us that in this case the only prayer made by the applicant is for giving him promotion with retrospective date, i.e., from a date when his immediate junior was given promotion. That relief has been granted to the applicant by the respondents. Accordingly, this application has become infructuous. The learned proxy counsel for the applicant does not dispute that and submitted that in view of the aforesaid statement this application may be treated as having become infructuous. Accordingly, this OA is dismissed as having become infructuous. No costs.

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(K.M.AGARWAL)
CHAIRMAN

Rahooja
(R.K.AHOOJA)
MEMBER(A)

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